

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 106  
CP No. (IB)- 31/9/JPR/2019  
Under Section 9 of IBC, 2016

**In the matter of:**

**Sanjeet Kumar**

... Operational Creditor

**Versus**

**Samtel Glass Ltd.**

... Corporate Debtor

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

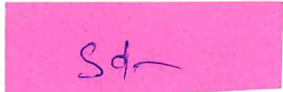
**Present Through Video Conferencing: -**

For the Operational Creditor : Prabhansh Sharma, Adv.  
Shiva Gaur, Adv.

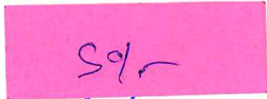
For the Corporate Debtor : Abhishek Anand, Adv.  
Palak Kalra, Adv.

**ORDER**

Heard Mr. Prabhansh Sharma, Adv. along with Ms. Shiva Gaur, Adv. for the Petitioner. Mr. Abhishek Anand, Adv. appearing for the Respondent. An additional affidavit on behalf of the Corporate Debtor has been filed vide Diary No. 1772/2024 dated 24.07.2024 with the Annexure A-3 photocopy of the demand draft for a sum of Rs. 5,44,068/- Learned counsel for the Petitioner submits that he is not agreed on the amount shown in the bank demand draft. He will argue the matter on merits. Pleadings are complete in this matter. List the matter on 18.09.2024.

  
Sd/-

(Rajeev Mehrotra)  
Technical Member

  
Sd/-

(Deep Chandra Joshi)  
Judicial Member

July 24, 2024